

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 40/93

Date of Order: 15.3.1993

BETWEEN :

K. Apurvachandra Reddy

.. Applicant.

A N D

1. Station Director,
All India Radio,
Hyderabad.

2. Superintending Engineer,
All India Radio,
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. B. Narasimha Sarma

Counsel for the Respondents

.. Mr. M. Keshava Rao, Addl. Cuse

CORAM:

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T. C. M. R.

(36)

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

The prayer of the applicant in this O.A. is for a direction to the respondents for payment of over time allowance to the applicant and for certain other reliefs.

2. Mr.B.Narasimha Sarma, Advocate for the applicant and Mr.M.Keshava Rao, Standing Counsel for the respondents are present. Heard both sides.

3. Mr.B.Narasimha Sarma, Advocate for the applicant submitted that the respondents authorities are granting to the applicant over time allowance for over stay from 11.30.pm to 5.00 am of the next day from January 1993 onwards till date. Mr.Narasimha Sarma also submits that many other employees are also being paid in the same way.

4. Mr.M.Keshava Rao, Standing Counsel for the respondents wanted time to ascertain the truth or otherwise of the said statement. As it is the case of the applicant (as could be seen from the statement of his counsel) that his prayer is complied with by the respondents, there is nothing left for adjudication by this Tribunal. Hence this O.A. is rejected.

5. After the said order was passed Mr.Narasimha Sarma made an appeal to permit the applicant to file a fresh O.A. for the relief he has claimed in this O.A. if necessity arises. It is always open to the applicant to file a fresh O.A. for the relief claimed in this O.A. in accordance with law.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 15th March, 1993

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(Dictated in Open Court)

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Dy. Registrar (Judl.)
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Cmtd. B1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 13/3/1993

ORDER/JUDGMENT

~~R.P. C.P.M.A.N.C.~~

in -

O.A. No.

40/93

T.A. NO. (W.P.A. N)

Admittance

all loved him, and he was loved by all.

Proposed

Dismissed.

Dismissed for def

Ordered/Rejected.

pvm

Central Administrative Tribunal
DESPATCH
- 2 APR 1993
HYDERABAD BENCH.